

MINUTES OF THE MEETING No. 19/10 dated 5.8.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.18/10 for confirmation and confirmed and adopted the same without any change.

Case No A-35 NC No.19/10 Dated 5.8.09	M/ s Synthite Industrial Chemical Ltd, Cochin F.No.01/85/162/583 /AM08/DES-IV RLA F.No.10/24/40/125/AM08 Lic.No.1010027657 Dated 16.10.2007
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The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.Qlty/2(10)2009 dt. 9.7.2009 stating that the weighted average yield comes to 2.14% whereas the firm has applied at 3.75% yield, the Committee decided to approve the case at 3.75% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Oregano	562.640 Kg	Oregano	15.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No A-36 NC No.19/10 Dated 5.8.09	M/ s Synthite Industrial Chemical Ltd, Cochin F.No.01/85/162/597 /AM08/DES-IV RLA F.No.10/24/40/130/AM08 Lic.No.1010027754 Dated 26.10.2007
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The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.Qlty/2(10)2009 dt. 9.7.2009 stating that the weighted average yield comes to 7.80% whereas the firm has applied at 5.99% yield, the Committee decided to approve the case at 7.80% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric	15600.00 Kg	Turmeric	200.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-97 NC No.19/10 Dated 5.8.09	M/ s Ducol Organics & Colours (P) Ltd, Mumbai F.No.01/83/50/394 /AM09/DES-IV RLA F.No.03/94/40/1123/AM08 Lic.No. 0310461489 dated 18.2.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009

Case No M-98 NC No.19/10 Dated 5.8.09	M/ s Ducol Organics & Colours (P) Ltd, Mumbai F.No.01/83/50/432 /AM09/DES-IV RLA F.No.03/94/40/88/AM08 Lic.No. 0310471638 dated 19.5.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.8.2009

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 19/83-ALC1/2009 MEETING DATE : 05.08.2009

1	Case No.:659/21/82-ALC4/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/82/050/01288/AM05/	RLA File :03/24/040/01464/AM05/	Lic.No/Date:0310293646 24.09.2004	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.			

2	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZA VERI	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 19.8.2009.			

3	Case No.:31/21/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00672/AM09/	RLA File :03/95/040/00361/AM09/	Lic.No/Date:0310482321 12.08.2008	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the M/o Mines.. D.O reminder issued on 7.6.2009. Accordingly the case may be re-listed on 2.9.2009.			

4	Case No.:40/28/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00856/AM09/	RLA File :10/24/040/00084/AM09/	Lic.No/Date:1010031157 06.10.2008	Defer Date:19.08.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.8.2009.			

5	Case No.:5/46/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/01233/AM09/	RLA File :02/24/040/00257/AM09/	Lic.No/Date:0210122600 28.01.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT called for vide U.O dated 11.5.09, reminder dated 8.6.09. and D.O reminder issued on 6.7.09. Accordingly the case may be re-listed on 2.9.2009.			

6	Case No.:6/46/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/01234/AM09/	RLA File :02/24/040/00258/AM09/	Lic.No/Date:0210122601 28.01.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT called for vide U.O dated 11.5.09, reminder dated 8.6.09. and D.O reminder issued on 6.7.09. Accordingly the case may be re-listed on 2.9.2009.			

7	Case No.:30/7/83-ALC1/2009	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00093/AM10/	RLA File :30/24/040/00045/AM09/	Lic.No/Date:3010059964 04.02.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 9/6/2009 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Reminder issued on 6.8.09. Accordingly the case may be re-listed on 2.9.2009..			

8	Case No.:15/47/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/01266/AM09/	RLA File :03/95/040/00914/AM09/	Lic.No/Date:0310506228 09.02.2009	Defer Date:02.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.

9	Case No.:29/7/83-ALC1/2009	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00092/AM10/	RLA File :30/24/040/00047/AM09/	Lic.No/Date:3010060186 18.02.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 9/6/2009 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Reminder issued on 6.8.09. Accordingly the case may be re-listed on 2.9.2009..			

10	Case No.:32/7/83-ALC1/2009	Party Name:WADPACK PRIVATE LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00095/AM10/	RLA File :07/24/040/00554/AM09/	Lic.No/Date:0710063364 02.03.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and noted that carbon copy of reply from the firm has been received on 13/7/2009 and defer consideration of the case for four weeks for want of comments from DIPP. Accordingly the case may be re-listed on 2.9.2009.			

11	Case No.:24/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00087/AM10/	RLA File :10/24/040/00131/AM09/	Lic.No/Date:1010032965 17.03.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.			

	Case No.:22/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Approved
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12

HQ File :01/83/050/00085/AM10/	RLA File :10/24/040/00124/AM09/	Lic.No/Date:1010033088 24.03.2009	Defer Date:
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Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNN /01/09-10 dt. 14.7.2009 stating that the weighted average yield comes to 25.69% whereas the firm has applied at 18.41% yield, the Committee decided to approve the case at 25.69% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Nutmeg	25690.00 Kg	Nutmeg (BWP) without Shell	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

13	Case No.:10/7/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00073/AM10/	RLA File :03/94/040/01105/AM09/	Lic.No/Date:0310513252 25.03.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting and on the basis of verbal comments offered by him stating that item of export and import are same. He suggested to clarify the position from firm and also ask them to provide manufacturing process and flow chart etc. in support. The Committee decided to request the firm to provide the information. Accordingly case is deferred for 2.9.2009.			

	Case No.:18/7/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Approved
	HQ File :01/83/050/00081/AM10/	RLA File :10/24/040/00133/AM09/	Lic.No/Date:1010033104 25.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNN /03/09-10 dt. 14.7.2009 stating that the weighted			

14

average yield comes to 29.59% whereas the firm has applied at 25% yield, the Committee decided to approve the case at 29.59% yield as under:-

Item of Export	Qty	Item of Import	Qty
Nutmeg Oleoresin	14800.00 Kg	Nutmeg without Shell (BWP)	50000.000 Kg

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

15

Case No.:20/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
HQ File :01/83/050/00083/AM10/	RLA File :10/24/040/00129/AM09/	Lic.No/Date:1010033107 25.03.2009	Defer Date:02.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.			

16

Case No.:21/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
HQ File :01/83/050/00084/AM10/	RLA File :10/24/040/00130/AM09/	Lic.No/Date:1010033108 25.03.2009	Defer Date:02.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.			

17

Case No.:27/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
HQ File :01/83/050/00090/AM10/	RLA File :10/24/040/00127/AM09/	Lic.No/Date:1010033105 25.03.2009	Defer Date:02.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.

18	Case No.:28/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00091/AM10/	RLA File :10/24/040/00128/AM09/	Lic.No/Date:1010033106 25.03.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.			

19	Case No.:1/3/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00010/AM10/	RLA File :10/24/040/00148/AM09/	Lic.No/Date:1010033307 03.04.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.			

20	Case No.:5/3/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00014/AM10/	RLA File :10/24/040/00146/AM09/	Lic.No/Date:1010033304 03.04.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.			

21	Case No.:6/3/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00015/AM10/	RLA File :10/24/040/00149/AM09/	Lic.No/Date:1010033306 03.04.2009	Defer Date:02.09.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.

22	Case No.:2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case deferred
	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the export quantity is more than import quantity where as firm has applied 11.72% of yield for export product. This needs clarification from RLA & Firm. Accordingly the case may be re-listed on 23.9.2009.			

23	Case No.:11/7/83-ALC1/2009	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00074/AM10/	RLA File :03/95/040/01041/AM09/	Lic.No/Date:0310514875 08.04.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and noted that reply to the D/L dated 12/6/09 received on 24.6.09 and sent to TA and defer consideration of the case for four weeks for want of comments from DIPP.. Accordingly the case may be re-listed on 2.9.2009.			

24	Case No.:13/4/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00028/AM10/	RLA File :03/94/040/00001/AM10/	Lic.No/Date:0310515023 09.04.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.			

	Case No.:13/7/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Approved
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25

HQ File :01/83/050/00076/AM10/

RLA File :03/94/040/01126/AM09/

Lic.No/Date:0310515020
09.04.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/62/2008-Ch-II dated 24.6.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Stearic Acid	1 Kg	1. Palm Fatty Acid Distillate 2. Nickel Catalyst	1.100 Kg 0.004 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

26

Case No.:19/7/83-ALC1/2009Party Name:BANCO PRODUCTS (INDIA)
LIMITEDMeet No/Date:19/83-ALC1/2009
05.08.2009**Status:Case
Deferred**

HQ File :01/83/050/00082/AM10/

RLA File :34/24/040/00216/AM09/

Lic.No/Date:3410023979
15.04.2009Defer
Date:02.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20/7/2009 issued by this office. Accordingly the case may be re-listed on 2.9.2009..

27

Case No.:5/7/83-ALC1/2009Party Name:A.M.TODD COMPANY
INDIA PRIVATE LIMITEDMeet No/Date:19/83-ALC1/2009
05.08.2009**Status:Case
Deferred**

HQ File :01/83/050/00068/AM10/

RLA File :03/94/040/00021/AM10/

Lic.No/Date:0310518211
04.05.2009Defer
Date:02.09.2009

Decision :The Committee considered the case as per agenda and noted that carbon copy of reply from the firm has been received on 27/7/2009 original addressed to Shri Jasbir Singh, IA and defer consideration of the case for four weeks for want of comments from Deptt. of C&PC(Chem.Div.).. Accordingly the case may be re-listed on 2.9.2009.

Case No.:20/8/83-ALC1/2009Party Name:DUJODWALA PAPER
CHEMICALS LTDMeet No/Date:19/83-ALC1/2009
05.08.2009**Status:Case
Approved**

28

HQ File :01/83/050/00120/AM10/	RLA File :03/94/040/00080/AM10/	Lic.No/Date:0310519333 12.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/21/2007-Ch-II dated 10.4.2007 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Fortified Resin Size DPC-70 (Fortified Rosin content: 40% min.)	1 Kg	1. Gum Rosin 2. Maleic Anhydride	0.373 kg 0.056 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29

Case No.:21/8/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
HQ File :01/83/050/00121/AM10/	RLA File :10/24/040/00142/AM09/	Lic.No/Date:1010033624 12.05.2009	Defer Date:02.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.			

30

Case No.:1/11/83-ALC1/2009	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
HQ File :01/83/050/00164/AM10/	RLA File :31/24/040/00032/AM10/	Lic.No/Date:3110038559 27.05.2009	Defer Date:02.09.2009
Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of verbal comments offered by him the Committee decided to request the firm to provide following information :-			
1. The composition of the export product; and			

2. How to verify the nexus of import item in export product.

Accordingly the case may be re-listed on 2.9.2009.

31	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.			

32	Case No.:3/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00166/AM10/	RLA File :10/24/040/00011/AM10/	Lic.No/Date:1010033812 28.05.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.			

33	Case No.:4/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00167/AM10/	RLA File :10/24/040/00013/AM10/	Lic.No/Date:1010033814 28.05.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.			

34	Case No.:5/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00168/AM10/	RLA File :10/24/040/00018/AM10/	Lic.No/Date:1010033831 28.05.2009	Defer Date:02.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.

35	Case No.: 6/11/83-ALC1/2009	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status: Case Deferred
	HQ File :01/83/050/00169/AM10/	RLA File :05/24/040/00049/AM10/	Lic.No/Date:0510242473 28.05.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.			

36	Case No.: 9/11/83-ALC1/2009	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status: Case Deferred
	HQ File :01/83/050/00172/AM10/	RLA File :17/24/040/00108/AM09/	Lic.No/Date:1710002623 28.05.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 2.9.2009.			

37	Case No.: 11/11/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status: Case Deferred
	HQ File :01/83/050/00174/AM10/	RLA File :03/94/040/01115/AM09/	Lic.No/Date:0310521839 29.05.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.			

	Case No.: 14/11/83-ALC1/2009	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status: Case Approved
	HQ File :01/83/050/00177/AM10/	RLA File :03/95/040/00115/AM10/	Lic.No/Date:0310521933 29.05.2009	Defer Date:

38

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/53/2007-Ch-II dated 28.7.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Tin Chloride Dihydrte (Min. Tin Content – 51%)	1 Kg	Tin Ingots (Min. Purity 99.5%)	0.520 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39

Case No.:15/11/83-ALC1/2009	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
HQ File :01/83/050/00178/AM10/	RLA File :03/95/040/00116/AM10/	Lic.No/Date:0310521941 29.05.2009	Defer Date:02.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.			

40

Case No.:16/11/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
HQ File :01/83/050/00179/AM10/	RLA File :05/24/040/00077/AM10/	Lic.No/Date:0510242650 01.06.2009	Defer Date:02.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.			

41

Case No.:17/11/83-ALC1/2009	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
HQ File :01/83/050/00180/AM10/	RLA File :05/24/040/00084/AM10/	Lic.No/Date:0510242715 01.06.2009	Defer Date:02.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.

42	Case No.:18/11/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00181/AM10/	RLA File :05/24/040/00115/AM10/	Lic.No/Date:0510242775 02.06.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10/7/2009 issued by this office. Accordingly the case may be re-listed on 2.9.2009..			

43	Case No.:21/11/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00184/AM10/	RLA File :03/94/040/00163/AM10/	Lic.No/Date:0310522192 02.06.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.			

44	Case No.:22/11/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00185/AM10/	RLA File :03/94/040/00133/AM10/	Lic.No/Date:0310522194 02.06.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.			

45	Case No.:23/11/83-ALC1/2009	Party Name:MECH-WELL INDUSTRIES LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00186/AM10/	RLA File :03/95/040/00106/AM10/	Lic.No/Date:0310522306 02.06.2009	Defer Date:02.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 2.9.2009.

46	Case No.:27/11/83-ALC1/2009	Party Name:SHERRY SPECIALITY PAPERS PVT. LTD.,	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00190/AM10/	RLA File :03/95/040/00105/AM10/	Lic.No/Date:0310522489 03.06.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10/7/2009 issued by this office. Accordingly the case may be re-listed on 2.9.2009..			

47	Case No.:28/11/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00191/AM10/	RLA File :03/95/040/00542/AM09/	Lic.No/Date:0310522497 03.06.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.			

48	Case No.:21/13/83-ALC1/2009	Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00230/AM10/	RLA File :02/24/040/00047/AM10/	Lic.No/Date:0210127781 16.06.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 2.9.2009.			

49	Case No.:1/15/83-ALC1/2009	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00252/AM10/	RLA File :05/24/040/00174/AM10/	Lic.No/Date:0510244373 23.06.2009	Defer Date:02.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 2.9.2009.

50	Case No.:4/15/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00255/AM10/	RLA File :05/24/040/00160/AM10/	Lic.No/Date:0510244500 24.06.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.			

51	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.9.2009.			

52	Case No.:3/15/83-ALC1/2009	Party Name:SHERRY SPECIALITY PAPERS PVT. LTD.,	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00254/AM10/	RLA File :03/95/040/00186/AM10/	Lic.No/Date:0310526018 26.06.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10/7/2009 issued by this office. Accordingly the case may be re-listed on 2.9.2009..			

	Case No.:5/15/83-ALC1/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Approved
	HO File :01/83/050/00256/AM10/	RLA File :03/95/040/00156/AM10/	Lic No/Date:0310526172	Defer Date:

29.06.2009

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/48/2005-Ch-II dated 1.1.2008 as under:-

53

Export Item	Qty.	Import Item	Qty.
Tris (2-Hydroxyethyl) Isocyanurate	1 Kg	1. Cyanuric Acid 2. Methanol 3. Ethylene Oxide	0.540 Kg 0.040 kg 0.561 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/15/83-ALC1/2009

Party Name:GODREJ INDUSTRIES LTD.,

Meet No/Date:19/83-ALC1/2009
05.08.2009

Status:Case
Approved

HQ File :01/83/050/00257/AM10/

RLA File :03/94/040/00231/AM10/

Lic.No/Date:0310526183
29.06.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/62/2008-Ch-II dated 18.11.2008 as under:-

54

Export Item	Qty.	Import Item	Qty.
Fatty Alcohol (Cetyl, Stearyl & Ceto-Stearyl)	1 Kg	1. Palm Fatty Acid Distillate 2. Copper Chromite Catalyst	1.160 kg 0.0004 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/15/83-ALC1/2009

Party Name:GODREJ INDUSTRIES LTD.,

Meet No/Date:19/83-ALC1/2009
05.08.2009

Status:Case
Approved

HQ File :01/83/050/00258/AM10/

RLA File :03/94/040/00157/AM10/

Lic.No/Date:0310526187
29.06.2009

Defer Date:

55	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/62/2008-Ch-II dated 18.11.2008 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Fatty Alcohol (Cetyl, Stearyl & Ceto-Stearyl)	1 Kg	1. Palm Fatty Acid Distillate 2. Copper Chromite Catalyst	1.160 kg 0.0004 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.:8/15/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00259/AM10/	RLA File :07/21/040/00240/AM10/	Lic.No/Date:0710065658 29.06.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 2.9.2009.			

57	Case No.:10/15/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00261/AM10/	RLA File :03/95/040/00196/AM10/	Lic.No/Date:0310526336 29.06.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 28/7/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009..			

58	Case No.:11/15/83-ALC1/2009	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00262/AM10/	RLA File :03/95/040/00199/AM10/	Lic.No/Date:0310526548 30.06.2009	Defer Date:02.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 2.9.2009.

59	Case No.:12/15/83-ALC1/2009	Party Name:DEEP PLAST INDUSTRIES	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00263/AM10/	RLA File :08/24/040/00245/AM09/	Lic.No/Date:0810081113 30.06.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 2.9.2009.			

60	Case No.:9/19/83-ALC1/2009	Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Approved
	HQ File :01/83/050/00350/AM10/	RLA File :08/24/040/00044/AM10/	Lic.No/Date:0810081377 10.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/78/2008-Ch-II dated 24.3.2009 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Direct Yellow 11 (Liquid) (Dye content: 29%)	1 Kg	1. Para Nitro Toluene 2. Diethanol Amine 3. Tri-N-Butyl Amine	0.246 Kg 0.215 kg 0.037 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	Case No.:1/19/83-ALC1/2009	Party Name:ALOK INDUSTRIES	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00342/AM10/	RLA File :05/24/040/00239/AM10/	Lic.No/Date:0510246529 23.07.2009	Defer Date:02.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.9.09.

62	Case No.:2/19/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00343/AM10/	RLA File :31/24/040/00076/AM10/	Lic.No/Date:3110039374 23.07.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.9.09.			

63	Case No.:3/19/83-ALC1/2009	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00344/AM10/	RLA File :05/24/040/00227/AM10/	Lic.No/Date:0510246573 24.07.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.9.09.			

64	Case No.:4/19/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00345/AM10/	RLA File :05/24/040/00196/AM10/	Lic.No/Date:0510246575 24.07.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.9.09.			

65	Case No.:5/19/83-ALC1/2009	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00346/AM10/	RLA File :05/24/040/00235/AM10/	Lic.No/Date:0510246581 24.07.2009	Defer Date:02.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.9.09.

66	Case No.:6/19/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00347/AM10/	RLA File :10/24/040/00095/AM09/	Lic.No/Date:1010034647 24.07.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 2.9.2009.			

67	Case No.:7/19/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00348/AM10/	RLA File :10/24/040/00009/AM10/	Lic.No/Date:1010034648 24.07.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.9.09.			

68	Case No.:8/19/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00349/AM10/	RLA File :10/24/040/00010/AM10/	Lic.No/Date:1010034649 24.07.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.9.09.			

69	Case No.:10/19/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00351/AM10/	RLA File :05/24/040/00210/AM10/	Lic.No/Date:0510246771 28.07.2009	Defer Date:02.09.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.9.09.

70

Case No.:11/19/83-ALC1/2009	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Approved
HQ File :01/83/050/00352/AM10/	RLA File :08/24/040/00063/AM10/	Lic.No/Date:0810081789 28.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/39/2006-Ch-III dated 9.5.2006 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Reactive Brilliant Blue JR (dye content : 83%)	1 Kg	1. Bromamine Acid 2. Meta Base Vinyl Sulphone	0.650 kg 0.366 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

71	Case No.:12/19/83-ALC1/2009	Party Name:DIVINE IMPEX,	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00353/AM10/	RLA File :03/94/040/00348/AM10/	Lic.No/Date:0310530995 28.07.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.9.09.			

72	Case No.:13/19/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00354/AM10/	RLA File :03/94/040/00335/AM10/	Lic.No/Date:0310531025 28.07.2009	Defer Date:02.09.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.9.09.

73	Case No.:14/19/83-ALC1/2009	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00355/AM10/	RLA File :02/24/040/00052/AM10/	Lic.No/Date:0210129692 29.07.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.9.09.			

74	Case No.:15/19/83-ALC1/2009	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:19/83-ALC1/2009 05.08.2009	Status:Case Deferred
	HQ File :01/83/050/00356/AM10/	RLA File :05/24/040/00186/AM10/	Lic.No/Date:0510246893 29.07.2009	Defer Date:02.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 2.9.09.			

Date:07.08.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer